## LOK SABHA UNSTARRED QUESTION NO.5482 TO BE ANSWERED ON 03.04.2025

## Utilization of Land owned by Public Sector Oil Companies

### 5482. Shri N K Premachandran:

# पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has prepared a master plan for the utilization of land owned by HPCL, if so, the action taken thereon;
- (b) whether the Government has examined the proposal received from the public representative for the utilization of land owned by HPCL at Edapallycotta, Kollam, if so, the details of action taken thereon and the current status thereof;
- (c) whether the Government has initiated action to protect the land owned by HPCL at Edapallycotta, if so, the details thereof;
- (d) the details regarding the planning of HPCL for utilizing the land owned by HPCL at Edapallycotta;
- (e) whether the Government proposes to utilize HPCL land for opening a new venture at Edapallycotta, if so, the details thereof; and
- (f) whether the Government proposes to utilize the land owned by the public sector oil companies and if so, the action taken thereon?

#### **ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी)

# MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI)

- (a) to (e) Hindustan Petroleum Corporation Limited (HPCL) is a Maharatna Public Sector Undertaking (PSU). It is a Board driven Commercial entity which is publicly listed. As an entity of this nature, it enjoys operational freedom in its day-to-day commercial decisions. HPCL has informed that its land at Edapallycotta, Kerala is secured by a boundary wall around it and security personnel have been deployed at the plot for safeguarding it. HPCL has informed that presently, there is no approved plan for utilization of the land for a new venture.
- (f) No, as such decision is taken by the company concerned.

\*\*\*